

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD.

....

Original Application No. 177 of 1998

this the 17th day of September 2003.

HON'BLE MR JUSTICE R.R.K. TRIVEDI, VICE CHAIRMAN  
HON'BLE MR D.R. TIWARI, MEMBER(A)

1. Lakhpur Ram, s/o Sri Nanak Ram.
2. Madan Mohan, s/o Sri Panchoo.
3. Anil Kumar Rajak, s/o Sri Manilal Rajak
4. Dinesh Kumar, s/o Sri Harua.
5. Deen Dayal, s/o Sri Madho Singh.
6. Surendra Kumar, s/o Sri Madho Singh.
7. Govind, s/o Sri Babulal.
8. Pyare Lal, s/o Sri Baboo Lal.
9. Kharga, s/o Sri Har Dass.
10. Hari <sup>Mohan</sup> Bachan, s/o Sri Chiranjit Lal.
11. Hardayal, s/o Sri Panchoo.
12. Lalaram, s/o Sri Panchoo.
13. Rajaram Raikwar, s/o Sri Kamta Prasad Raikwar.
14. Ramesh Kumar, s/o Sri Shiv Shanker.
15. Devendra Kumar, s/o Sri Shiv Shanker.
16. Sooraj Pal Singh, s/o Sri Bajrang Singh.
17. Narayan Singh, s/o Sri Shiv Dayal.
18. Smt. Sona Bai, w/o Sri Mangal Singh.
19. Ram Baboo, s/o Sri Ram Lal Rajak.
20. Mohd. Salim Ansari, s/o Mohd Shakoor.
21. Om Prakash, s/o Sri Ghanshyam Dass.
22. Bhagwan Dass, s/o Sri Durga.
23. Laxmi Narayan, s/o Sri Anandi Prasad.
24. Rahim Khan, s/o Sri Babu Khan.
25. Dhooram Misra, s/o Sri Ram Bharosey Misra.
26. Rajkumar Jogi, s/o Sri Laxman Das Jogi.

Applicants.

By Advocate : Sri R.K. Nigam.

Versus.

2. Union of India through General Manager, Central Railway, Mumbai CST.
2. Chief personnel Officer, Central Railway, Mumbai CST.
3. Divisional Railway Manager, Central Railway, Jhansi.

Respondents.

By Advocate : Sri G.P. Agrawal.

ORDER

BY JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

By this O.A. filed under Section 19 of the A.T. Act, 1985, the applicants have prayed to quash the order dated 20.2.96 (Annexure A-1) by which policy has been formulated to consider the regularisation of casual labourers who are on roll. The applicants have also prayed for a direction to the respondents to re-engage the applicants as MRCL and also to bring them within the ambit and scope of the two circulars dated 20.2.96 and 23.5.96 for the purposes of de-casualisation and permanent absorption for which a time bound direction be issued and to confer upon them the permanent status in Group 'D' cadre in the pay-scale of Rs.750-940/-

2. Before coming to this Tribunal, the applicants filed a detailed representation before the DRM, Jhansi i.e. respondent no.3 on 18.7.96, a copy of which has been filed at page 94 of the O.A., and the same has been signed by all 26 applicants. As the applicants have already approached the competent authority to grant relief to them, in our opinion, the ends of justice shall be better served if the respondent no.3 is directed to decide the pending representation of the applicants by a reasoned and speaking order within the specified period of time after hearing the applicants.

3. The O.A. is accordingly disposed of finally with a direction to the respondent no.3 to consider and decide the pending representation of the applicants dated 18.7.96 by a reasoned and speaking order within a period



of three months from the date of communication of this order after affording an opportunity of hearing to the applicants. To avoid further delay, it is open for the applicants to file a representation alongwith a copy of this order before the respondent no.3. No costs.

*Dhruv*  
MEMBER(A)

*D*  
VICE CHAIRMAN

GIRISH/-